MANIPUR GAZETTE

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GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

N O T I F I C A T I O N

Imphal, the 30th January, 2026

RRDP/2/2026-DP-DP(A): In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India read with the approval of Governor-in-Council in its meeting held on 25.01.2026, the Governor of Manipur hereby makes the following amendment to the existing Manipur Secretariat Service Rules, 1986 namely: -

1. SHORT TITLE AND COMMENCMENT:
   (a) This Amendment may be called the Manipur Secretariat Service (1st Amendment) Rules, 2026.

   (b) The Amendment shall come into force with effect from the date of publication in the official Gazette of Manipur.

2. For the existing Rule 8(1) (a) (ii) of the Manipur Secretariat Service Rules, 1986 the following shall be substituted, namely: -

   "*Rule 8 (1) (a) (ii)* A member of the service at Joint Secretary/MSS Category III shall be eligible for appointment to MSS Category II (Additional Secretary) on completion of 14(fourteen) years of service from MSS Category V (Under Secretary) with at least 4 years as Joint Secretary."

LOUREMBAM BIKRAM,
Special Secretary to the Government.

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Digitally signed by
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